

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH NEW DELHI  
OA NO. 474/2023**

**IN THE MATTER OF**

**Jairam Dass Chawla**

**Vs**

**State of Haryana & Ors**

**Reply on behalf of Respondent No. 03 i.e. Haryana State Pollution  
Control Board.**

**Most Respectfully Showeth:**

1. The above mentioned original application is pending before this Hon'ble Tribunal and now is fixed for 14.03.2024 regarding complaining about encroachments over green belt on Delhi to Sirsa National Highway No.9 in Hisar, Haryana and improper selection of site for plantation of trees including Peepel and Bud (Bargad) over sewerage line and below 33 KV electricity line.
2. It is kindly submitted that here that a joint committee was constituted by this Hon'ble Tribunal vide order dated 21.11.2023. In compliance of order of this tribunal a detailed report in term of the order of Hon'ble Tribunal was submitted by the joint committee before this tribunal on 13.03.2024.
3. It is worthwhile to mention here that perusal of the joint committee report reflects that action is required to be taken by Municipal Corporation(MC) Hisar, the District Forest Officer (DFO), Hisar, the Executive Engineer, PHED, Hisar & the Executive Engineer, DHBVN Hisar. Relevant portion of the report containing the recommendations of joint committee in reference to the action to be taken by Municipal Corporation(MC) Hisar, the District Forest Officer (DFO), Hisar, the Executive Engineer, PHED, Hisar & the Executive Engineer, DHBVN Hisar is reproduced here:-
  - I. Municipal Corporation, Hisar has to remove the illegal encroachment over the green belt on Delhi to Sirsa National Highway No. 09.
  - II. The small plants were found planted by the District Forest Officer, Hisar under the 33 KVA High tension electricity line.
  - III. The high-tensionwires are crossing & touching through the old existing trees planted in this area.
  - IV. The plantation is made near the sewage line by District Forest Officer, Hisar.



4. That keeping in view of the report of joint committee, it is submitted that a grievance arose in the original application regarding illegal encroachment, small plants were found planted, high tension wire are crossing & touching through the old existing trees planted in this area, plantation is made on sewage line on Delhi to Sirsa National Highway No. 09. Thus, no substantial action in the reference to the grievance raised in the original application is pending on the part of Haryana State Pollution Control Board.

In view of the submission made herein above, it is kindly prayed that the present OA may kindly be dismissed with the assuring respondent.

**Place: Hisar**

**Dated: 13.03.2024**

  
**(Shakti Singh)**  
**Regional Officer,**  
**Hisar Region.**

**Verification**

Verified that the contents of Para No. 1-4 of the above reply are correct and true to my knowledge and information desired from official record' No part of it is false and nothing material has been concealed therein.

**Place: Hisar**

**Dated: 13.03.2024**

  
**(Shakti Singh)**  
**Regional Officer,**  
**Hisar Region.**